

OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
ADDITIONAL BENCH AT ALLAHABAD

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Allahabad : Dated this 6th day of December, 1996

Original Application No.319 of 1993

District : Basti

CORAM:-

Hon'ble Mr. S. Das Gupta, A.M.

Hon'ble Mr. T. L. Verma, J.M.

Hari Krishna Upadhyay

Son of Late Sri J.P. Upadhyay

Resident of Village Bhainsahia

Post-Dudhaura District-Basti.

(By Sri G.D. Mishra, Advocate)

..... Applicant

Versus

1. The Union of India through its Secretary Post and Telegraph, New Delhi.
2. The Superintendent of Post Offices Basti.

(By Sri SC Tripathi, Advocate)

..... Respondents

ORDER (Oral)

By Hon'ble Mr. S. Das Gupta, A.M.

This application was filed under Section 19 of the Administrative Tribunals Act, 1985, seeking a direction to the respondents to consolidate two charges dated 30-6-92 and 16-10-92 served on the applicant and to proceed against the applicant in common inquiry proceedings by clubbing the two charges.

2. The facts averred in this application ~~have~~ not been stated in detail. Suffice it to say that the applicant was served with a charge memo dated 30-6-92 ^{another} and subsequently with a charge memo dated 16-10-92

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was also served on him. Learned counsel for the applicant submitted that during the pendency of this OA the inquiry proceedings in the first charge sheet was already concluded resulting in the dismissal of the applicant from service. This has already been challenged by the applicant in a separate OA, which is pending in the Tribunal. In view of this, the relief sought in this application cannot be granted and the OA has become infructuous. The OA is accordingly dismissed.

Throssel

Member (J)

W. S.

Member (A)

Dube/